

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.104
CP(IB) 147 of 2020

Proceedings under Section 9 IBC

IN THE MATTER OF:

Suryansh Merchandise India Ltd
V/s
Gujarat Ambuja Exports Ltd

.....Applicant

.....Respondent

Order delivered on 24/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Pranav D. Thakkar, Advocate
For the Respondent : Mr. Vishal Dave, Advocate

ORDER

Today, across the bar, the hard copy of the affidavit of compliance has been handed over. The soft copy of the same was already filed on the previous occasion, by giving an advance copy to the other side.

However, on perusal of the affidavit, it is seen that in para. 7, the applicant has stated to have annexed screen shots of emails. But no annexure or any screen shots of the e-mail is annexed, which was confirmed by the Counsel for the applicant today in court.

Further, It is seen that, no written submissions have been filed by the applicant, in terms of the last order dated 16.04.2024.

We have heard the Counsel for the applicant as well as Counsel for the respondent and perused the records.

Meanwhile, Counsel for the applicant is at liberty to file written synopsis, within a period of three days, from the date of this order.

The order is reserved.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)